

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of January, 2025

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
3.1.2025 Friday At 10.30 A.M. <i>through</i> <i>Online Video Conferencing</i>		No. L-1/250/-2019/CERC	Public Hearing <i>through</i> <i>Online Video Conferencing</i>	Public hearing on Draft Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2024.
3.1.2025 Friday At 2.00 P.M. Miscellaneous Petitions	1.	107/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply and for consequential reliefs including refund.
	2.	85/MP/2022 along with I.A.No.24/2022 &37/2023	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
	3.	123/MP/2022 alongwith I.A.No.38/2023	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for interim reliefs).
	4.	246/MP/2022 along with I.A Nos.8/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents).
	5.	56/MP/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the power purchase agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
	6.	185/MP/2023	RUVNL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Tata Power Company Limited.
	7.	205/MP/2023	TPCL	Petition under Section 79 of the Electricity Act, 2003 ("Act"), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking appropriate directions against Gujarat Urja Vikas Nigam Limited ("GUVNL") and Ajmer Vidyut Vitran Nigam Limited, Jaipur Vidyut Vitran Limited & Jodhpur Vidyut Vitran Limited ("Rajasthan Discoms/RUVNL") towards the wrongful and unsustainable demand.

6.1.2025 Monday At 10.30 A.M. Miscellaneous Petitions	1.	277/MP/2024	IEX	Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 of the CERC (Power Market) Regulations, 2021 for approval of introduction of Green-Real Time Market (G-RTM) at Indian Energy Exchange Limited (<i>On admission</i>).
	2.	279/MP/2024	DNHDDPDC L	Petition under Section 79 (b) and (f) of the Electricity Act, 2003 ("Act") for adjudication of disputes between the Petitioner - DNH & DD Power Distribution Corporation Limited and the Respondent No 1, Ratnagiri Gas and Power Pvt. Ltd., in relation to RGPPL's demand of fixed charges and late payment surcharge by the Respondent No. 1 from the Petitioner (<i>On admission</i>).
	3.	280/MP/2024	ESICR	Petition seeking extension of the Long-Term Access start date on account of Force Majeure Events and consequential reliefs (<i>On admission</i>).
	4.	287/MP/2024	HPSEBL	Petition under Section 79(1)(c), (f), and (k) of the electricity act, 2003 read with Regulations 9, 19, and 20 of the CERC (Procedure, terms, and Conditions for grant of trading licence and other related matters) regulations, 2020 seeking adjudication of disputes related to the return of energy due to the petitioner from the respondent in terms of the letter of intent dated 23.3.2022(<i>On admission</i>).
	5.	288/MP/2024	HPSEBL	Petition under section 79(1)(c), (f), and (k) of the Electricity Act, 2003 read with Regulations 9, 19, and 20 of the CERC (Procedure, terms, and Conditions for grant of trading licence and other related matters) regulations, 2020 seeking adjudication of disputes related to the return of energy due to the petitioner from the respondent in terms of the letter of intent dated 23.3.2022(<i>On admission</i>).
	6.	264/MP/2022	AP&NR	Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 15.8.2020 in Petition No. 158/MP/2019; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 15.8.2020 in Petition No. 158/MP/2019.
	7.	423/AT/2024	JMTL	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Jamnagar Transmission Limited.
	8.	427/AT/2024	NNTL	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Navinal Transmission Limited.
	9.	477/TL/2024	NTSL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Neemuch Transmission System Limited.

	10.	478/TL/2024	B-IIINTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Bikaner Neemrana Transmission Limited.
	11.	279/MP/2023	DVC	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation of the Regulation 43(9), Regulation 45(5)(a)(v) & 45(5)(a)(vi) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.
	12.	256/MP/2023	LVPTL	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 23.04.2019 executed between Lakadia-Vadodara Transmission Project Limited/Petitioner and its Long-Term Transmission Customers and Sections 61 and 63 of the Electricity Act, 2003 seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges (<i>Part Heard</i>).
	13.	35/MP/2024	RSVPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and amendments thereof praying to exercise its powers to Remove Difficulty arising out of the operation of the said Regulations.
	14.	247/MP/2024	GVK	Petition to adjudicate on the disputes which have arisen between the Petitioner and the Respondents in regard to the claims of the Petitioner as set out in the petition; b. Declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges including disincentives as set out in the petition for the period from 1.10.2006 till 1.10.2012.
	15.	350/MP/2024 alongwith I.A.No.101&103 /2024	IPCL	Petition under Section 79(1) (c), 79(1)(f), of the Electricity Act, 2003 read with Regulation 41, 42, 44 of the Central Electricity Regulatory Commission ("CERC") (Connectivity and General Network Access to the inter-State Transmission System), Regulations, 2022 & amendments thereof read with clause 65 of the CERC Conduct of Business Regulations, 2023 seeking deferment of effective date of General Network Access (GNA) of 100 MW; alternatively seeking additional 100 MW GNA through the intra-State Transmission System of State Transmission utility connected to the ISTS till the completion of the commissioning of the overhead line by the Petitioner (Interlocutory

				application for interim reliefs and injunction against the GNA billing).
	16	330/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for three No. of Assets under System Strengthening Scheme in Northern Region XXXVII (NRSS-XXXVII).
	17.	173/TT/2013	EPTCL	Petition Approval of transmission tariff of Combined assets of LILO of 400 kV S/C Vindhyachal-Korba Transmission line and 400 kV D/C Gandhar-Hazira Transmission line and 400/220 kV GIS sub-station at Hazira and associated bays and 400 kV D/C Quad Moose Transmission line from Mahan Thermal Power Plant-Sipat Pooling Substation and associated bays for the years 2012-13 and 2013-14 in tariff block 2009- 14 (Received by Remand)
	18.	111/TT/2015	EPTCL	Petition for truing up of Annual Fixed Cost of capital cost of combined assets of LILO of 400 kV S/C Vindhyachal-Korba transmission line and 400 kV D/C Gandhar-Hazira transmission line and 400/220 kV GIS Sub-station at Hazira and associated bays (actual date of commercial operation 1.4.2013) referred as Stage-I (Asset-1) for 2013-14(Received by Remand)
	19.	33/RP/2016	EPTCL	Review of order dated 15.6.2016 in Petition No. 173/TT/2013 and 11/TT/2015 under Section 94(1)(f) of the Electricity Act, 2003 with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999(Received by Remand)
7.1.2025 Tuesday At 10.30 A.M. Miscellaneous/ Review Petitions	1.	453/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Northern Region System Strengthening Scheme-X in Northern
	2.	479/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under 2nd 400kV D/C Kahalgaon Bihar Shariff Transmission line in Eastern Region.
	3.	480/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under LILO of Purnea - Dalkola 132 kV S/C line and extension at Purnea (PG) Sub-station in Eastern Region.
	4.	481/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Hathidah River Crossing Section of 220 kV Bihar Shariff Begusarai Transmission Line in Eastern Region.
	5.	495/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Northern Region System Strengthening Scheme- XII in the Northern Region.
	6.	7/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 220 kV Jalandhar-Hamirpur D/C Transmission Line along with associated bays in Northern Region.
	7.	8/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined

			Asset: comprising of Asset-1: 315 MVA ICT-III at Ludhiana Sub-station; and Asset-2: Bay extension work at Wagoora Substation under Northern Region.
8.	Dy.No.395/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: Additional Converter Transformer (Spare) for Rihand-Dadri Bipole in Northern Region.
9.	9/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under 2nd 315 (3x105) MVA, 400/220 kV Transformer at Indravati (OHPC) Switchyard in Eastern Region.
10	10/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under 63 MVAR Line Reactor on 400kV Kolaghat Rengali line at Rengali Sub-station in Eastern Region.
11.	4/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under System Strengthening Scheme in Roorkee in Northern Region.
12.	5/TT/20254	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset: comprising of Asset-I: 315 MVA, 400/220 kV ICT at Mandola and Asset-II: 315 MVA, 400/220 kV ICT at Ludhiana under Spare ICT Scheme in the Northern Region.
13.	I.A. Diary No. 1320/2024 in Petition No. 45/GT/2016	NTPC	Interlocutory application seeking hearing of the Petition No. 45/GT/2016 on account of subsequent events pursuant to the decision of the Hon'ble Appellate Tribunal dated 19.11.2024 in Appeal No. 137 of 2019 (Received by Remand)
14.	I.A. Diary No. 1321/2024 in Petition No. 243/GT/2017	NTPC	Interlocutory application seeking hearing of the Petition No. 243/GT/2017 on account of subsequent events pursuant to the decision of the Hon'ble Appellate Tribunal dated 19.11.2024 in Appeal No. 137 of 2019 (Received by Remand)
15.	I.A. Diary No. 1322/2024 in Petition No. 409//GT/2020	NTPC	Interlocutory application seeking hearing of the Petition No. 409/GT/2020 on account of subsequent events pursuant to the decision of the Hon'ble Appellate Tribunal dated 19.11.2024 in Appeal No. 137 of 2019 (Received by Remand)
16.	95/IA/2024 in 132/MP/2024	RIL	Interlocutory application to take the additional documents being letter dated 11.10.2024 and Daily Order dated 07.10.2024 in Petition No. 246/MP/2024, annexed as Annexure A and Annexure B, respectively, in the present application, on record (On admissions)
17.	225/TL/2024	KTL	Application under Section-14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for Grant of separate Transmission License for Augmentation of 2x500 MVA, 400/230kV transformation capacity (3rd & 4th ICTs) at

				Karur PS on Regulated Tariff Mechanism (RTM) route.
18.	402/AT/2024	NTPC		Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff of 1000 MW Wind-Solar Hybrid Power Projects connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines dated 21.08.2023 of the Ministry of Power, Government of India as amended from time to time.
19.	420/AT/2024	SJVNL		Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 600 MW ISTS-connected Wind Power Projects (Wind-1) in India under Tariff-Based Competitive Bidding.
20.	404/AT/2024	SJVNL		Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 1200 MW ISTS-connected Solar PV Power Projects (Solar-2) Anywhere in India under Tariff-Based Competitive Bidding.
21.	281/TD/2024	RECPDCL		Application under Section 14 and Section 15(1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-state trading licence.
22.	188/MP/2019 alongwith I.A.No.66/2019	PTCIL		Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Limited pursuant to the PPA dated 28.7.2006 between PTC and TUL and the BPTA dated 4.6.2010 signed between PGCIL, PSPCL, other Discoms of Uttar Pradesh, Rajasthan & Haryana and PTC(Interlocutory application for interim directions). .
23.	80/MP/2024	KSKMPL		Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of claims towards cost of Fly Ash Transportation, and Carrying Cost for the Change in Law claims allowed in favour of the Petitioner and claim for Evacuation Facility Charges in terms of the provisions of Power Purchase Agreement dated 26.02.2014 as amended on 23.01.2018; Power Purchase Agreement dated 27.11.2013 and Power Purchase Agreement dated 31.07.2012 as amended from time to time.
24.	152/MP/2024	HPSEBL		Petition under Section 79, 66, and other Applicable Provisions of The Electricity Act, 2003 Read with Central Electricity Regulatory Commission (Terms & Conditions For Recognition and Issuance of Renewable Energy Certificate For Renewable Energy Generation) Regulations, 2010 Seeking Direction For Issuance Of Renewable Energy Certificates for the period financial years 2019-20, 2020-21, and 2021-22.

	25.	203/MP/2024	JITPL	Petition under Section 79(1)(b) and (f) of the Electricity Act 2003 seeking directions to Gujarat Urja Vikas Nigam Ltd. to make payment of certain amounts unilaterally deducted/ withheld from the Monthly Invoices and Debit Note/ Supplementary Invoices raised by JITPL.
	26.	220/MP/2024 alongwith I.A.No.53/2024	APL	Adjudication of disputes related to legitimate dues payable to Adani Power Limited (Formerly known as Udupi Power Corporation Limited) towards differential energy charge for the period June & July 2021(Interlocutory application for interim directions).
	27.	238/MP/2024	APL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 r/w Article 7.2 of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of dispute qua PCKL/ ESCOMs' illegal unilateral withholding of differential energy charges payable to Adani for the period 1.4.2016 to 31.3.2019.
	28.	263/MP/2024	DIL	Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 10 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 along with addendum No. 1 dated 20.12.2013, as well as the order of this Commission dated 13.8.2021 in Petition No. 6/SM/ 2021 and Order dated 8.1.2024 in Petition No. 261/MP/2022, seeking approval of the final capital cost of the De-NOx system and the Auxiliaries and determination of the supplementary tariff on account of the same.
	29.	111/MP/2024	RSPPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
	30.	112/MP/2024	RSOPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
	31.	15/RP/2024	RSPPL	Petition for review of the Order dated 18.3.2024 in Petition No.111/MP/2024.
	32.	16/RP/2024	RSOPL	Petition for review of the Order dated 18.3.2024 in Petition No. 112/MP/2024.
13.1.2025 Monday At 10.30 A.M. Miscellaneous Petitions	1.	335/MP/2024	PCKL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with the provisions of PPA dated 26.12.2005 and the tariff Regulations of CERC -- seeking to continue the pricing of coal for the from 1.4.2019 to 31.5.2020 as modified by order dated 13.1.2023 in Petition No. 155/MP/2019, and to pass on the benefit from sale of fly ash and coal by Respondent (<i>On admission</i>).
	2.	336/MP/2024	SEIL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 36.4.1 of the Power Supply Agreement dated 31.12.2021 executed between the Petitioner and AP Discoms for recovery of amounts wrongfully deducted/ withheld by AP Discoms from the

			monthly energy invoices for the period of February 2023 to April 2024 issued by the Petitioner along with interest (<i>On admission</i>).
3.	409/MP/2024	SEIL	Petition under Section 79 of the Electricity Act, 2003 seeking execution / implementation of the Order dated 18.1.2024 in Petition No. 27/MP/2022(<i>On admission</i>).
4.	344/MP/2024	NHDC	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking a direction to Respondent No.1 for release of the outstanding dues to the tune of Rs.9,87,42,476/- as on 31.3.2023 accrued due to delayed payments made by Respondent No.1 to the Petitioner under the tariff bills raised upon it from time to time for the period from August, 2020 to March, 2023(<i>On admission</i>).
5.	362/MP/2024	RRVNL	Petition under Section 79 of Electricity Act, 2003 for execution of the order dated 9.5.2013 in Petition No. 14/MP/2011 and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the respondent for non-compliance of the order dated 9.5.2013 in Petition No. 14/MP/2011(<i>On admission</i>).
6.	303/MP/2024	UKTL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Articles 11 and 12 of the Transmission Service Agreement dated 28.02.2019 executed between Udupi Kasargode Transmission Limited and its Long-Term Transmission Customers inter alia seeking in-principle? approval/declaration recognizing the Change in Law and Force Majeure events that impacted the implementation of the Project and the Petitioner's right to consequential relief (<i>On maintainability</i>).
7.	490/AT/2024	JKTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Jam Khambhaliya Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
8.	489/TL/2024	JKTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Jam Khambhaliya Transmission Limited.
9.	493/AT/2024	SOTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the South Olpad Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
10.	494/TL/2024	SOTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure,

				Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to South Olpad Transmission Limited
11	313/TL/2024	R-4EPTL		Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of a transmission licence to Rajasthan IV E Power Transmission Limited.
12.	316/TL/2024	Rajasthan IVA		Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Rajasthan IV A Power Transmission Limited
13.	317/TL/2024	Rajasthan IVC		Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Rajasthan IV C Power Transmission Limited.
14.	269/MP/2018 alongwith I.A.No.22 &26/2024	APL		Petition under Section 142 of the Electricity Act, 2003, for noncompliance of the Commission's direction dated 28.9.2017 in Petition No. 97/MP/2017(Interlocutory application to bring on record additional information and modification of RoP dated 21.2.2024) (Remand matter).
15.	180/MP/2019	Indian Railway		Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018, and read with Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999(Interlocutory application for amendments of the Petition and I.A. moved by KPTCL for the deletion of the name from the array of Respondent No.5)
16.	41/MP/2023	SPDA		Petition under Section 79 of the Electricity Act, 2003 to challenge the Respondents' wrongful action of insisting upon additional requirements, which are contrary to contractual terms and provisions of the Power Purchase Agreement, for processing invoices and the communications of the Respondents calling upon solar/wind power generators to obtain separate connections from Distribution Companies and avail power as per prevailing tariff category during the period when their plant does not generate electricity.
17.	173/MP/2023	WRSSXXI-A TL		Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and 12 of the Transmission Service Agreement dated 23.04.2019 executed between WRSS XXI (A)

			Transco Limited and the LTTCs - Adani Green Energy (MP) Limited, Adani Green Energy Limited and Netra Wind Private Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the Force Majeure and Change in Law events.
18.	497/MP/2024 along with I.A. No. 104/2024	THDCIL	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003, read with the applicable provisions of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and CERC (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009 (Interlocutory Application for interim directions).
19.	210/MP/2023	EPTA	Petition under Section 63, 79(1)(d) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate orders and directions concerning Section 63 transmission licensees to address issues relating to recovery of tariff, including the likely under-recovery of tariff, where the scheduled commercial operation date of transmission projects has been extended by the competent authority on account of uncontrollable events.
20.	42/MP/2024 alongwith I.A.No.14 &69.2024	JSWREL	Petition under Sections 79(1)(c) and 79(1)(f), of the Electricity Act, 2003 and all other enabling provisions (Interlocutory application for interim reliefs and I.A. moved by Karur Transmission Limited for appropriate direction).
21.	126/MP/2017	HPPC	Petition for declaration and Direction as to the status of the 400kV D/C Transmission Line from Indira Gandhi Super Thermal Power Station (Aravali Power Station) to Daulatabad owned, operated and maintained by Haryana Vidyut Prasaran Nigam Limited (HVPNL)(Received by Remand).
22.	227/MP/2022 alongwith I.A.No.55/2022	RWEPL	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto(Interlocutory application for interim reliefs).
23.	205/MP/2022	MCCPL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003, for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to Rajasthan Discoms through Power Trading Corporation of India within the scope of

				the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Ltd. (RUVNL) referred to as the Procurers PPA dated 1.11.2013 (Re-hearing).
	24.	360/MP/2024	CTUIL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 64 and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking amendment/modification in the Central Electricity Regulatory Commission (Communication System for inter-State Transmission of Electricity) Regulations, 2017 and the procedure on "centralized supervision for quick fault detection and restoration of communication system", maintenance and testing of ISTS communication system and guidelines for "availability of communication system" approved by this Commission vide orders dated 19.1.2024 in Petition No.I-1/210/2016/CERC.
14.1.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	327/MP/2024	CSPDCL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for declaration of 'abolition of Safeguard Duty w.e.f. 30.07.2021' as a 'Change in Law' event and seeking compensation amounting to Rs. 91,82,07,956.11 (Rupees Ninety One Crore Eighty Two Lakh Seven thousand Nine Hundred and Fifty Six and paisa eleven Only only) along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to abolition of Safeguard Duty (<i>On admission</i>).
	2.	329/MP/2024 alongwith I.A.Dy.No.26/25	APNRL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking reimbursement of the RLDC/ SLDC Charges from the Respondent and compensation on account of Change in Law event namely introduction of Composition User Fee (Interlocutory application for amendments of the Petition) (<i>On admission</i>).
	3.	330/MP/2024	Powerica	Petition under Section 29(5) of the Electricity Act, 2003 and 2.3.1 (7) of the CERC (Indian Electricity Grid Code) Regulations, 2010 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 (<i>On admission</i>).
	4.	331/MP/2024	TUL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking (i) recovery of outstanding and overdue payments along with surcharge thereon for supply of 142 MW hydropower raised on PTC vide invoice dated 07.05.22 for the month of April 2022 amounting to Rs. 10.79 Crores and invoice dated 09.06.22 for the month of May 2022 amounting to Rs. 0.46 Crores; and (ii) refund of wrongful deduction of Rs. 2.84 Crores by PTC from payments released to SUL on account of wrongful invocation of Indemnity Deed issued to PTC by SUL (<i>On admission</i>).
	5.	332/MP/2024	RSC	Petition under Section 79(1)(c) and 79(1)(h) read with Regulation 20 and 26 of the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008, with Regulation 4 of the RERC (Intra-State ABT Regulations, 2006 and Regulation 4.2 of the Rajasthan State Grid

			Code, 2008 Seeking refund of amounts paid for Over-Drawl against collective transactions (<i>On admission</i>).
6.	31/RP/2024	CSPDCL	Petition for review of order dated 1.5.2024 in Petition No. 109/MP/2023(<i>On admission</i>).
7.	32/RP/2024	HPPCL	Petition for review of order dated 22.11.2022 in Petition No. 110/MP/2019(<i>On admission</i>).
8.	34/RP/2024 alongwith I.A.No.96/2024	HPPTCL	Petition for review of order dated 18.5.2024 in Petition No. 5/MP/2022(Interlocutory application for condonation of delay in filing review Petition) (<i>On admission</i>).
9.	33/RP/2024	PGCIL	Petition for review of order dated 23.9.2024 in Petition No. 328/TT/2023(<i>On admission</i>).
10.	67/MP/2021 alongwith I.A.Nos.17/2021 & 30/2024	SVVPL	Petition under Sections 79(1)l, 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter-alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on the existing inter-State transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events(Interlocutory application for interim relief and amendments for the Petition)
11.	71/MP/2021	NILE	Petition seeking directions to the Respondents for clearing the outstanding bills from August, 2011 to December, 2012 along with interest.
12.	56/MP/2022	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited (Re-hearing).
13.	237/MP/2023	DBPL	Petition under Section 79(1)(b) read with 79(1)(f) of the Electricity Act, 2003 for recovery of Late Payment Surcharge under the Power Purchase Agreement dated 01.11.2013 (for non-payment as also belated payment of capacity charges) and carrying cost.
14.	307/MP/2023	Shree Cement	Petition under Section 79(1)(f) for adjudication of dispute on the issue of Payment of Interest on Delayed Payment by the Respondent.
15.	303/MP/2023	HPPCL	Petition under Section 79 (1)(b) and (f) read with Section 62 of the Electricity Act, 2003, seeking Specific Performance of agreement with Jammu and Kashmir State Power Development Corporation Limited.
16.	9/RP/2015	NLCIL	Review under Section 94(f) read with Regulation 103(1) of the CERC (Conduct of Business) Regulations 1999 of Order dated 7.5.2015 in Petition No. 68/MP/2013
17.	223/MP/2022	NLCIL	Petition seeking approval for Lignite input Price for the period 01.04.2019 to 31.03.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021.
18.	16/RP/2023	GRIDCO	Petition for review of order dated 29.3.2023 in Petition No. 392/GT/2020.

	19.	24/RP/2023	NTPC	Petition for review of order dated 29.3.2023 in Petition No. 392/GT/2020.
	20.	20/RP/2023	GRIDCO	Petition for review of order dated 17.4.2023 in Petition No. 698/GT/2020.
	21.	6/RP/2024	NHPC	Petition for review of order dated 8.12.2023 in Petition No. 223/GT/2021.
	22.	10/RP/2024	NTPC	Petition for review of the Commission's order dated 11.1.2024 in Petition No.391/GT/2020 in the matter of revision of tariff for the period 2014-19 in respect of Farakka Super Thermal Power Station Stage-III (500 MW).
	23.	12/RP/2024	GRIDCO	Petition for review of the Commission's order dated 11.1.2024 in Petition No.391/GT/2020.
	24.	361/MP/2024	Fathegarh-IV	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 read with Articles 15.2.2, 15.2.3 and 15.3.2 of the Transmission Service Agreement dated 02.08.2023 seeking approval for creation of security interest over the assets of the Petitioner in favour of Axis Trustee Services Limited, the Security Trustee for the Lender.
14.1.2025 Tuesday At 2.30.P.M.	25.	107/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply and for consequential reliefs including refund.
	26.	85/MP/2022 along with I.A.No.24/2022 &37/2023	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
	27.	123/MP/2022 alongwith I.A.No.38/2023	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for interim reliefs).
	28.	246/MP/2022 along with I.A Nos.8/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents).
	29.	56/MP/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the power purchase agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
	30.	185/MP/2023	RUVNL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Tata Power Company Limited.
	31.	205/MP/2023	TPCL	Petition under Section 79 of the Electricity Act, 2003 ("Act"), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking appropriate directions against Gujarat Urja Vikas Nigam Limited ("GUVNL") and Ajmer Vidyut Vitran Nigam

				Limited, Jaipur Vidyut Vitran Limited & Jodhpur Vidyut Vitran Limited (“Rajasthan Discoms/RUVNL”) towards the wrongful and unsustainable demand.
16.1.2025 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	363/MP/2024	NTPC	Petition under Section 79 (1)(a) & (f) of the Electricity Act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2019(<i>On admission</i>).
	2.	364/MP/2024	APNRL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking in-principle approval for installation of Flue Gas Desulphurisation (FGD) in 2 x 270 MW Thermal Power Plant of Adhunik Power and Natural Resources Limited in compliance with Revised Emission Standards issued by the Ministry of Environment Forest and Climate Change as events of Change in Law (<i>On admission</i>).
	3.	371/MP/2024	JHPL	Petition under Section 79 of the Electricity Act, 2003 (hereinafter referred to as the “Act”), invoking the general / inherent regulatory and adjudicatory jurisdiction of this Hon’ble Commission read along with Regulation(s) 41, 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (hereinafter referred to as ‘GNA Regulations’) along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (hereinafter referred to as ‘CoB Regulations’), seeking relief(s) against Central Transmission Utility of India Limited (hereinafter referred to as ‘CTUIL’) in connection with disputes arising in relation to the 300 MW in-principle grant of connectivity to the Petitioner at Davangere district in the State of Karnataka (<i>On admission</i>).
	4.	403/MP/2024	B-IITL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 12 of the Transmission Service Agreement dated 23.04.2019, seeking compensation on account of change in law events, and other consequential reliefs related to Bhuj-II Transmission Limited (<i>On admission</i>).
	5.	410/MP/2024	PSPCL	Petition under Section 79 of the Electricity Act, 2003 as read with Regulation 60, 64 and 74 of the Tariff Regulations, 2024 (as well as the earlier Tariff Regulations); Regulation 49 of the Indian Electricity Grid Code, 2023 (as well as the earlier Indian Electricity Grid Code, 2010); and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 regarding the billing of energy charges by Pragati Power Corporation Limited in respect of its Pragati -III Combined Cycle Power Station (1371MW) located at Bawana, Delhi(<i>On admission</i>).
	6.	82/MP/2025 alongwith I.A.No.7/2025	IBEUL	Petition under Section 79 of the Electricity Act 2003, read with Regulations 57 and 58 of the CERC (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation in implementing Regulation 24(2) of the CERC (Indian Electricity Grid Code) Regulations, 2023 with respect to Unit-2 (350 MW) of the Thermal Power Plant of the Petitioner at Sahajbahal, Jharsuguda in the State of Orissa (Interlocutory

			application for urgent listing of the Petition) (<i>On admission</i>).
7.	519/MP2024	RSVPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with CERC (Conduct of Business) Regulations, 2023 and Article 12 of the PPA dated 14.06.2022 seeking in principle declaration that the Working Group Report, 2022 is a change in law event (<i>On admission</i>).
8.	Diary No. 1300/2024	ARP3PL	Petition under Section 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreement dated 19.04.2022 executed between the Petitioner and the Respondent No. 1 and the relevant provisions of the applicable laws inter alia seeking Change in Law claims with respect to the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022 read with various Minutes of Meeting(s); and the Central Electricity Authority (Technical Standards for Construction of Electric Plants and Electric Lines) Regulations, 2022, inter alia for the Petitioner's 300 MW Solar Power Project in Bikaner, Rajasthan and reliefs for seeking extension of time(<i>On admission</i>).
9.	Diary No.40/2025	ACME	Petition under Sections 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreements both dated 7.12.2018 executed between the ACME Dhaulpur Powertech Private Limited and ACME Deoghar Solar Power Private Limited, and Solar Energy Corporation of India Limited, respectively, and the relevant provisions of the applicable laws inter alia seeking Change in Law reliefs with respect to the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022 read with various Minutes of Meeting(s). (<i>On admission</i>).
10.	Diary No.33/2025	ARSEPL	Petition under Sections 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreements dated 06.12.2018 executed between ACME Raisar Solar Energy Private Limited and Solar Energy Corporation of India Limited, and ACME Phalodi Solar Energy Private Limited and Solar Energy Corporation of India Limited, along with the relevant provisions of the applicable laws inter alia seeking Change in Law reliefs with respect to the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022(<i>On admission</i>).
11.	Diary No.29/2025	MRPL	Petition under Section 79(1)(b) & (f) of the Electricity act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulation, 2023 and Article 17 of the Power Purchase Agreement dated 17.4.2017 seeking declaration of working group committee report, issued by the Central Electricity Authority, as a change in law event as well as other consequential reliefs(<i>On admission</i>).

	12.	Diary No.25/2025	MRPL	Petition under Section 79(1)(b) & (f) of the Electricity act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulation, 2023 and Article 12 of the Power Purchase Agreement dated 28.12.2018 seeking declaration of working group committee report, issued by the Central Electricity Authority, as a change in law event as well as other consequential reliefs (<i>On admission</i>).
	13.	Diary No.22/2025	MEGASurya	Petition under Section 79(1)(b) & (f) of the Electricity act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulation, 2023 and Article 12 of the Power Purchase Agreement dated 31.05.2020 read with amendment-01 dated 10.12.2021 seeking declaration of working group committee report, issued by the Central Electricity Authority, as a change in law event as well as other consequential reliefs(<i>On admission</i>).
	14.	67/MP/2021 alongwith I.A.Nos.17/2021 & 30/2024	SVVPL	Petition under Sections 79(1)l, 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter-alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on the existing inter-State transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events(Interlocutory application for interim relief and amendments for the Petition)
	15.	202/MP/2023	TPSL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 (“the Act”) read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 (“Business Regulations”) and Article 12 of Power Purchase Agreement dated 8.12.2021 (“PPA”) executed between the Kerala State Electricity Board Limited (“KSEBL”/ “Respondent”) seeking in-principle declaration of the ‘Report of the Working Group as a Change in Law event.
	16.	272/MP/2023	NTPC	Petition under Section 79(1)(a) &(f) of the Electricity Act, 2003 (“Act”) read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 (“Business Regulations”) and Article 12 of the Power Purchase Agreement dated 27.02.2020 (“PPA”) executed between the Petitioner and Uttar Pradesh Power Corporation Limited (“UPPCL”) seeking in-principle declaration of the Report as Change in Law events.
	17.	286/MP/2023	APMPL	Petition under Section 79 of the Electricity Act, 2003 read with appropriate provisions of applicable law inter-alia seeking extension of time to comply with the directions of the Respondent No. 2 to install the required reactive power compensation device for the Petitioner’s 300 MW solar power project situated at Village: Sonanda, Shekhasar, Bandhari, and Kesarpura, Tehsil Bap, District Jodhpur, Rajasthan (On maintainability).

18.	335/MP/2023	NTPC	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 10 of the Power Usage Agreements seeking Working Group Report, 2022 as Change in Law event.
19.	16/MP/2024	OKPPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of the power purchase agreement dated 30.10.2019 seeking declaration that the working group report 2022 is a change in law event and grant of consequential relief thereto alongwith affidavit
20.	40/MP/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 (Change in Law) of the Power Purchase Agreements dated 21.07.2017 executed for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [formerly known as Adani Green Energy (MP) Limited] and PTC India Limited, seeking relief for the additional expenditure incurred due to occurrence of Change in Law event
21.	81/MP/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 29.12.2017 for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [Formerly known as Adani Green Energy (MP) Limited] and Solar Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
22.	82/MP/2024	AWEK3L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreements dated 25.10.2019 for the development of 250 MW ISTS connected wind project between Adani Wind Energy Kutchh Three Limited [Formerly known as Adani Green Energy Three Limited] and Solar Energy Corporation of India Ltd. Seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
23.	25/MP/2024	NEGL	Petition under Section 79(1)(a) &(f) of the Electricity Act, 2003 ("Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") seeking an in-principle declaration of the Report
24.	43/MP/2024	AWEK5L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 19.11.2019 for the development of 130 MW ISTS connected Wind project entered between Adani Wind Energy Kutchh Five Limited (formerly known as Adani Green Energy Five Limited) and Solar Energy Corporation of India Ltd. Seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
25.	49/MP/2024	ARP6PL	Petition under Section 79 of the Electricity Act, 2003; read with applicable provisions of Power Purchase Agreement dated 14.09.2021 executed between the Petitioner and the Respondent No. 1 and the relevant provisions of the applicable law inter alia seeking Change

			in Law claims with respect to the mandate of installing reactive power compensation devices for the Petitioners 300 MW Wind Power Project in Gadag, Karnataka and reliefs for seeking ... extension of time to comply with the aforesaid requirements.
26.	57/MP/2024	TPREL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of the two Power Purchase Agreements both dated 21.10.2016 ("PPAs") executed between the Petitioner and the Respondent No. 1, i.e., Solar Energy Corporation of India Limited ("SECI") inter alia seeking in-principle declaration that the issuance of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) (Amendment) Regulations, 2019
27.	139/MP/2024	TSP9PL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read-with Regulation 65 of The CERC (Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements dated 25.11.2021 seeking in-Principle Approval of the occurrence of Change In Law event, i.e., issuance of the Working Group Report, 2022.
28.	334/MP/2024	RSAPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of the Power Purchase Agreement dated 14.6.2022 seeking in principle declaration that the working group report 2022 is a change in law event and grant of consequential relief thereto.
29.	121/MP/2024	SBSR11	Petition under Section 79 of the Electricity Act, 2003 and Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd., read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, seeking a declaration that the Report of the Working Group issued in July, 2022 constitutes as a Change in Law event and consequent reliefs qua allowance of the additional expenditure incurred towards such Change in Law event.
30.	124/MP/2024	TPSL	Petition under Section 79(1)(b), (c) & (f) of the Electricity Act, 2003 ("Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations"), Clause 8.5.3 of the Competitive Bidding Guidelines, 2020 and Article 12 of Power Purchase Agreement dated 31.03.2023 ("PPA") seeking in principle approval of introduction of the working group report, 2022 and the amendments brought to the project import Regulation, 1986 by the Notifications dated 19.10.2022 and 1.02.2023 as a change in law event.
31.	142/MP/2024	TPREL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read-with Regulation 65 of

			the CERC (Conduct of Business) Regulations, 2023 and Article 12 of Power Purchase Agreements Dated 28.6.2016 and 4.1.2017 seeking in-principle approval of the occurrence of Change In Law Events, i.e., issuance of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) (Amendment) Regulations, 2019 and the Working Group Report, 2022.
32.	195/MP/2024	TPSL	Petition under Section 79(1)(b) & (f) of the electricity act, 2003 read with regulation 65 of the CERC (conduct of business) regulations, 2023 and article 17 of the power purchase agreements seeking in-principle approval of the occurrence of change in law event i.e., issuance of the working group report, 2022.
33.	236/MP/2023	AWEMOPL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 12.2 of the Power Purchase Agreement dated 16.12.2019 for supply of 324.4 MW wind energy-based power entered between Adani Wind Energy MP One Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking Change in Law compensation along with Carrying Cost.
34.	153/MP/2024	NTPC REL	Petition under 79 (1) (f) of the Electricity Act, 2003 seeking an appropriate adjustment/compensation to offset financial/commercial impact of change in law events under Article 17 of the Power Purchase Agreements (PPA) dated 25.11.2021 executed between the NTPC REL and the Respondents and seeking an extension of the scheduled commercial operation date under Article 2.2 (b) and Article 2.4 (c) of the PPAs and revision of tariff.
35.	98/MP/2024	AWEK6L	Petition under Section 79 of the Electricity Act, 2003 read with Article 9.2 of the Power Purchase Agreements dated 17.07.2018 for the development of 75 MW ISTS connected wind project between Adani Wind Energy Kutchh Six Limited [Formerly known as Adani Renewable Energy (GJ) Limited] and Maharashtra State Electricity Distribution Company Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
36.	322/TL/2024	NERGSPTL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of Transmission License to NERGS-I Power Transmission Limited.
37.	436/TL/2024	VTL123	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Vataman Transmission Limited.
38.	74/GT/2024	NTPC	Petition for approval of tariff of Barh Super Thermal Power Station Stage-II (1320 MW) for the period from 1.4.2019 to 31.3.2024
39	130/GT/2014	NTPC	Petition for approval of tariff of Barh Super thermal Power Station Stage-II (2x660 MW) for

				the period from anticipated Date of Commercial operation of 1 st Unit (Unit-IV) to 31.3.2019.
16.1.2025 Thursday At 2.30 P.M.	40.	276/MP/2024 alongwith I.A. Nos. 99 & 100/2024	MSEDCL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking quashing of invoices raised by the Respondent No. 1 on the Petitioner for being void, illegal and non-est, and seeking appropriate directions against the Respondent No. 1 to withdraw the invoices uploaded on the PRAAPTI portal and restraining it from issuing or uploading any further invoices on the said portal and from taking any coercive actions in furtherance of such invoices, including by way of seeking regulation of open access under the Electricity (Late Payment Surcharge and Related Matters) Rules, 2022(Interlocutory application for amendments of the Petition and interim reliefs).
21.1.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	411/MP/2024	RRWTL	Petition under section 17(3), read with Section 79 (1) I, of the Electricity Act, 2003 seeking approval of this Commission for sale of the spare capacity of optical ground wires (OPGW) owned by the Petitioners, grant of right of way on the transmission lines owned by the Petitioners for operation of such transferred OPGW to successful bidder and for installation and operation of additional OPGW, by successful bidder, at its own risk, read ward and expense (<i>On admission</i>).
	2.	413/MP/2024	PXIL	Petition under Regulation 54, 55 and 56 of Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for seeking grant of additional time period for compliance of ownership structure of Petitioner in order to achieve the compliances set out under Regulation 15 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021(<i>On admission</i>).
	3.	415/MP/2024	GCIL	Petition under Section 79 of the Electricity Act 2003 read with Regulation 7 (1) of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2023 and Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 and amendment thereof , seeking directions from the Commission to the Respondents regarding non-desirable performance of Inter-State Transmission System (ISTS) I Renewable Energy (RE) Generating Stations during fault events leading to major generation loss and frequency dip and other associated matters(<i>On admission</i>).
	4.	417/MP/2024	NTPC	Petition under Section 79 (1) (a) and 79 (1) (f) of The Electricity Act, 2003 Read With Regulation 65 of the CERC(Conduct Of Business) regulations, 2023 and article 12 of Power Purchase Agreement Dated 24.8.2023 for approval of change in law and consequential determination of quantum and mechanism of compensation on account of change in law events(<i>On admission</i>).
	5.	437/TL/2024	BIITL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Bhadla III Transmission Limited.

	6.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents) (<i>Re-hearing</i>)
	7.	53/MP/2021 Along with IA No. 26& 100/2023	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondent (<i>Re-hearing</i>).
	8.	61/MP/2021 alongwith I.A.No.28 &42/2021	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2 (Interlocutory application interim order and amendments of the Petition) (<i>Re-hearing</i>).
	9.	149/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents) (<i>Re-hearing</i>).
	10.	227/MP/2022 alongwith I.A.No.55/2022	RWEPL	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto(Interlocutory application for interim reliefs).
	11.	346/MP/2020 alongwith I.A.No.24/2024	DVC	Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions (Interlocutory application for directions) (<i>Re-hearing</i>).
	12.	338/MP/2022	DIL	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 14.3.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013, seeking refund of the amount wrongfully deducted by Tamil Nadu Generation and Distribution Corporation Limited along with the applicable Carrying Cost, towards the Change in Law

			compensation payable to Dhariwal Infrastructure Limited.
13.	227/MP/2023	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in MTPS U#7&8 (1000 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards (Re-hearing).
14.	380/MP/2023	NTPCREL	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 ("Act") read with Article 11 of the Power Purchase Agreement dated 01.06.2022 ("PPA") executed between Petitioner and Solar Energy Corporation.
15.	236/GT/2021	NTPC	Petition for approval of tariff of Barh Super Thermal Power Station, Stage-I (3x660 MW) for the period from anticipated COD of Unit#1 (1.11.2021) to 31.3.2024.
16.	2/GT/2024	NTPC	Petition for approval of tariff of Nabinagar Super Thermal Power Station Stage-I (3x660 MW) for the period 2019-24.
17.	217/MP/2024	PNMTL	Petition under Section 63 and Sections 79 (1) I and (d) of the Electricity Act, 2003 read with Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for allowing cost overrun and the approval of increase in tariff adopted for Nagapattinam-Salem- Madhugiri Transmission System on account of Force Majeure and Change in Law events in terms of the liberty granted vide Order dated 11.03.2023 passed by this Hon'ble Commission in Petition No. 333/MP/2019.
18.	239/MP/2024 alongwith I.A.Dy.No.1360/202 4	AEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of outstanding dues including Late Payment Surcharge, towards power supplied on Short Term basis (Interlocutory application for impleadment of Adani Power Limited as Respondent No. 4.)
19.	241/MP/2024	BREPL	Petition under Section 79(1)(f) of the Electricity Act seeking return of Payment of Order Instrument given under the Power Purchase Agreement dated 05/04/2019 entered into between the Petitioner and the Respondent No. 1 for supply of power from its Wind Power Project
20.	129/MP/2024	EID Parry	Petition under sections 79, 142, 146 and 149 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking enforcement/ execution/ implementation of the Judgement dated 30.10.2023 in Petition No. 230/MP of 2022.
21.	253/MP/2024	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Clause 7 of the Letter of Intent dated 14.01.2016 issued by Brihan Mumbai Electric Supply and Transport Undertaking (BEST) to Tata Power Trading Company Ltd. Seeking directions of payment of late payment surcharge on account of delay by BEST in 22onouring the invoice(s) raised by Petitioner towards claiming additional expenditure incurred by it on account of increase in Clean

				Energy Cess (CEC) and interest thereupon (<i>On admission</i>).
	22.	151/MP/2024	APL	Petition under Section 142 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 read with Sections 42, 47 and Order XXI Rule 10 of Code of Civil Procedure Code, 1908 and read with Regulation 65 of CERC (Conduct of Business) Regulations, 2023 and Section 151 of Code of Civil Procedure Code, 1908 seeking execution/ enforcement/ compliance of the Commission's earlier Orders (in Petition Nos. 160/GT/2012, 7/GT/2016 & 251/GT/2017).
	23.	91/MP/2024	ASHL	Petition under section 79 of the Electricity Act 2003 before this Commission for (i) an in-principle approval of certain events as events of Change in Law and (ii) an appropriate mechanism for appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events in terms of Article 12 of the Power Purchase Agreements signed between the Petitioners and Solar Energy Corporation of India Limited along with carrying cost and interest on carrying cost .
21.1.2025 Tuesday At 2.30 P.M. Miscellaneous Petitions	24.	463/MP/2014 alongwith I.A.No.40/2019	GMRVPGL	Petition under Section 79(l)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) (<i>Re-hearing</i>).
	25.	OP No. 71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission (<i>Re-hearing</i>).
	26.	OP NO.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA (<i>Re-hearing</i>).
23.1.2025 Thursday At 10.30 A.M. Miscellaneous/Trans mission tariff Petitions	1.	418/MP/2024	PGCIL	Petition under Section 17(3) of the Electricity Act, 2003 seeking approval for sharing of corridor of 24.2 km of existing 400 KV S/C Kolar-Somanahally (Bangalore) Transmission Line with Karnataka Power Transmission Corporation Limited (<i>On admission</i>).
	2.	419/MP/2024	ATP-1PL	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 18.11.2019 between Ayana Renewable Power One Private Limited and Solar Energy Corporation of India Limited seeking relief on account of Change in Law event, viz., the increase in the rate of basic customs duty on import of solar inverters, and grant of consequential reliefs thereof (<i>On admission</i>).
	3.	422/MP/2024	Western Railway	Petition under Sections 11(2), 79(1)(b), 79 (1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes in relation to incorrect invoicing and wrongful encashment of Letter of Mandate carried out by JPL in contradiction to the directions dated 11.8.2022 and 21.3.2023 issued by the Ministry of Power in relation to blending of imported coal and contravention of the terms of the PPA dated 7.3.2022 and seeking consequential reliefs.(<i>On admission</i>).

	4.	425/MP/2024	PSPCL	Petition under Section 142 of the electricity act, 2003 against central transmission utility of India limited (CTUIL) for non-compliance of order dated 15.12.2022 passed in Petition No. 206/MP/2019(On admission).
	5.	428/MP/2024	IGESL	Petition under Section 79 of the Electricity Act, 2003 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions to the Respondent to refrain from revoking the 300 MW Stage II Connectivity and Long-Term Access granted to the Petitioner pursuant to Long Term Access Agreement dated 20th January 2022, or taking any other coercive measures and seeking consequent relief thereto
				300 MW Stage II Connectivity and Long-Term Access granted to the Petitioner pursuant to Long Term Access Agreement dated 20th January 2022, or taking any other coercive measures and seeking consequent relief thereto (On admission)..
	6.	492/AT/2024	R-IV-H1PTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Rajasthan IV H1 Power Transmission Limited(a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	7.	491/TL/2024	R-IV-H1PTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Rajasthan IV H1 Power Transmission Limited
	8.	486/TL/2024	RNTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Ramgarh Transmission Limited to include transmission project Augmentation of transformation Capacity at 400/220 kV Fatehrahg-III PS(Section-1) by 400/200 kV, 1x500 MVA ICT(5th).
	9.	487/TL/2024	BBTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Bikaner Transmission System Limited to include transmission projects implementation of Bus Sectionalizer at 400kV level of 400/220kV Bikaner- II PS and Augmentation of Transformation Capacity.
	10.	265/MP/2023	DVC	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018

			entered between DVC and NVVN for supply of 300 MW of power from DVC's generating stations to BPDB.
11.	65/MP/2024	HPPC	Petition under Section 79 (1)(b) of the Electricity Act, 2003 seeking approval of this Commission for the Supplemental Power Purchase Agreements dated 28.2.2023.
12.	269/MP/2024	NEEPCO	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 65, 66 and 68 Of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking Compensation for loss of Capacity charge on account of inadequate availability of fuel/gas in terms of Regulation 76 (power to relax) of the CERC (Terms and Condition of tariff) Regulations, 2019 in respect of the Tripura Gas Based Power Station.
13.	137/GT/2024	SECIL	Petition for determination of project specific tariff for 100 MW(AC)/155.02 MWp (DC) Solar PV power plant with 40/120 MWh of Battery Energy Storage at Rajnandgaon, Chhattisgarh for a period of 25 years from Commercial Operation Date (COD) of the project.
14.	149/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2024 for 2 nos. of 400kV line bays at Padghe (PG) GIS for termination of Padghe (PG) Kharghar 400 kV D/c (quad) line under Western Region System Strengthening Scheme XIX
15.	159/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2024 under Establishment of Fibre Optic Communication System in Western Region under Master Communication Plan (Additional Requirement).
16.	182/TT/2024	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31-03-2024 for Transmission Assets: Asset-1: - 4 nos. of 220kV line bays at Khatkar (Jind) substation for LILO of both circuit of 220kV Jind HVPNL to PTDS D/C line at 400kV PGCIL Khatkar (Jind) substation and Asset-2:- 2 nos. of 220kV line bays at Naggal (Panchkula) Sub-station for 220kV D/C line from 400kV PGCIL (Panchkula) to proposed 220kV substation Sadhaura under 220kV Bays at 400kV Substation PG Khatkar (Jind) & Naggal (Panchkula) Substation.
17.	184/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset:-1: 1x500MVA, 400/220kV ICT along with associated bays at Kurukshetra (PG) Sub-station and Asset:-2: 1x500MVA, 400/220kV ICT along with 400kV & 220kV Bays at Patiala (PG) Substation under Augmentation of Transformation Capacity at 400/220kV Kurukshetra (PG) & Patiala (PG) Substation.
18.	185/TT/2024	PGCIL	Petition for determination of transmission tariff from Actual DOCO to 31-03-2024 for Asset-1: 765kV Spare (1-ph) Reactor unit at 765kV Chilakaluripeta Substation and Asset-2: Scheme to bypass NGR to use Switchable line reactor as Bus reactor at 765kV Chilakaluripeta Substation in Southern Region.
19.	208/TT/2024	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31-03-2024 for Asset-1: 1 no. 400kV Bay at 765/400kV Kurnool (New) Sub-station under implementation of 1 no.

				400kV Bay at 765/400kV Kurnool (New) Substation in Southern Region.
	20.	250/TT/2024	DVC	Petition for approval of Tariff for New T&D Element namely - 1) Burdwan GIS 2) 220 kV Parulia-Burdwan Transmission Line 3) 220 kV Bay at Parulia SS, and 4) Power Transformer (4th) at Durgapur SS in respect of Damodar Valley Corporation for the tariff period 2019 - 24
23.1.2025 Thursday At 2.30 P.M.	21.	54/MP/2019	TRN-EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013 (Re-hearing).
	22.	140/MP/2019	TRN-EPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013 (Re-hearing).
28.1.2025 Tuesday At 10.30 A.M. Miscellaneous/Transmission tariff Petitions	1.	429/MP/2024	KMTL	Petition for approval under Section 17 (3) and Section 17 (4) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 for creation of security interest by way of hypothecation, charge or assignment over rights, title, interest, claims, demands, benefits under, clearance, project documents (except fixed assets), agreements and approvals of Kohima-Mariani Transmission Limited in favour of the Debenture Trustee, i.e., Axis Trustee Services Limited (Respondent No. 8) and for approval of documents creating security and of other documents in relation to the financing of the Transmission Project build, owned, operated and maintained by Kohima-Mariani Transmission Limited(On admission)..
	2.	430/MP/2024	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 11, 142, 146 of the Electricity Act, 2003 and the regulations notified thereunder for adjudication and recovery of the amount payable by Tata Power Company Limited on account of non-supply of Electricity in terms of Section 11 Directions dated 20.02.2023 issued by the Ministry of Power, Government of India (On admission)
	3.	431/MP/2024	APL	Petition seeking adjudication of dispute qua HESCOM's illegal, unilateral decision to reschedule Petitioner's dues as on 3.6.2022, contrary to Rule 5(2) of Electricity (Late Payment Surcharge) Rules,2022.(On admission).
	4.	433/MP/2024	NTPC	Petition under Section 79(1) (a) and 79 (1) (b) of the Electricity Act, 2003 seeking approval of the Amendment Agreement dated 16.08.2024 of the Power Purchase Agreement dated 14.08.2024 between NTPC and MSEDCL and the Amendment Agreement dated 16.08.2024 of the Power Sale Agreement dated 14.08.2024 between NTPC and ACME Renewtech Private Limited(On admission)..
	5.	435/MP/2024	ACME	Petition under Section 79(1)(f) of the Electricity Act, 2003; read with the applicable provisions of the Power Purchase Agreements dated 26.09.2017 seeking directions to the Respondents to reinstate the already reconciled amount pertaining to the Change in Law compensation towards GST Laws and SGD

			Notification respectively payable to the Petitioners pursuant to the common Order dated 05.02.2019 in Petition Nos. 178/MP/2018 and 189/MP/2018 and ... the common Order dated 02.05.2019 in Petition Nos. 342/MP/2018 and 343/MP/2018 passed by this Commission respectively; and to forthwith release the already deducted amount by the Respondents towards the same to the Petitioners along with interest(<i>On admission</i>)
6.	506/MP/2024	AMPG7	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 4.5 of the Power Purchase Agreement dated 28.06.2023 executed between AMP Energy Green Seventeen Pvt. Ltd and CESC Limited(<i>On admission</i>).
7.	517/MP/2024	SUPL	Petition under Section 142 read with Section 146, Section 86(1)(f) and Section 86(1)(k) of the Electricity Act, 2003 seeking urgent direction(s) and action against the Respondents for being in non-compliance of this Hon'ble Commission's specific and express directions in the Order dated 01.01.2024 passed in Petition No. 176/MP/2019, and the provisions of the Electricity Act, 2003, and seeking issuance of directions against the Respondents to comply with the unequivocal directions of this Hon'ble Commission by virtue of the said Order along with supporting affidavit(<i>On admission</i>).
8.	520/MP/2024	NLCIL	Petition seeking approval for determination of Truing-up of Coal Input Price for the period 01.04.2021 to 31.03.2024 in respect of Talabira Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021(<i>On admission</i>).
9.	514/AT/2024	ERESXXXIX	Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited.
10.	513/TL/2024	ERESXXXIX	Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited.
11.	61/TL/2025	KPSVIA	Application under Section-14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for Grant of separate Transmission License for Augmentation of transformation capacity at KPS3 (GIS) S/s under Khavda Phas- V Part B3 Scheme on Regulated Tariff Mechanism (RTM) route
12.	69/TL/2025	BBPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of

			Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Bikaner B Power Transmission Limited
13.	70/AT/2025	BBPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bikaner B Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
14.	71/TL/2025	KVAPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Khavda V-A Power Transmission Limited.
15.	72/AT/2025	KVAPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Khavda V-A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
16.	73/TL/2025	PTL	Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent Clarification and replacement, if any, with respect to grant of Transmission License to Paradeep Transmission Limited
17.	74/AT/2025	PTL	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of Rs. 2,561.83 million per annum up to the validity of TSA for the Transmission system for evacuation of power from Eastern Region Expansion Scheme-XXXIV (ERES-XXXIV) being established by the Petitioner.
18.	186/MP/2021	DGVCL	Petition under Section 79(1)(c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012 passed by the Commission and for consequential direction.
19.	245/MP/2021 alongwith I.A.No.41/2024	NTPC	Petition for approval of input price of coal supplied from Dulanga mine for the period from 1.10.2020 to 31.3.2024(Interlocutory Application to bring on record subsequent facts and amend the Petition).
20.	308/MP/2023 alongwith I.A.Nos.77,78,95 &96/2023	MPPMCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for quashing and set-aside the Invoice No. 1624 dated 14.7.2023, Invoice no. 1626 dated 14.7.2023, Invoice no.1741 dated 31.7.2023 and Invoice no.1743 dated 31.7.2023 issued by the Respondent no.1 (DVC) wherein the Respondent is seeking payment of differential annual fixed charges (Interlocutory application for filing documents and interim relief, modification of order and mediations).
21.	100/MP/2021 alongwith I.A.No.94/2023	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations,

			1999 for execution of Order dated 13.01.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 13.01.2020 in Petition No. 78/MP/2018 (Interlocutory application for Mediations)
22.	102/MP/2021 alongwith I.A.No.97/2023	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 10.01.2020 passed by this Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 10.1.2020 in Petition No. 236/MP/2017 (Interlocutory application for Mediations).
23.	279/MP/2023	DVC	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation of the Regulation 43(9), Regulation 45(5)(a)(v) & 45(5)(a)(vi) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.
24.	122/MP/2022	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 18.11(g) of the Request for Proposal for purchase of power bearing Tender Specification No. 24/SPATC-155/2015 dated 22.12.2015 and read with terms and conditions of the Letter of Intents dated 18.01.2016, 28.01.2016 and 30.01.2016 issued by Uttar Pradesh Power Corporation Ltd. (UPPCL) to Tata Power Trading Company Ltd. seeking direction of payment of late payment surcharge on account of delay by UPPCL in honouring the invoice(s) raised by Petitioner in terms of Order dated 17.09.2018 in Petition No. 158/MP/2017 issued by this Commission.
25.	223/MP/2023 alongwith I.A.No.53/2023	TWEPL	Petition under Sections 79 (1)(f) and 79(1)(c) of the Electricity Act, 2003, read with Regulation 8 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Detailed Procedure framed thereunder and approved by this Commission, in relation to arbitrary, unlawful and mala fide acts on part of Respondent No.1 SLDC in refusing to process Petitioner's Application for Standing Clearance for grant of Short Term Open Access (STOA) for August 2023 and grant the same within timelines stipulated in the Detailed Procedure (Interlocutory application for interim reliefs).
26.	386/MP/2023	NTPC	Petition under Regulation 22 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 ("Tariff Regulations 2019) read with Regulation 9 (4) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2021 (Second Amendment 2021) seeking condonation of delay of 22.5 months in declaring Commercial Operation Date of Talaipalli Coal Mine and approval of input price of coal supplied from Talaipalli Coal Mine

				to end use generating station i.e., Lara STPS for the period from Commercial Operation Date i.e., 1.10.2023 to 31.3.2024.
	27.	205/MP/2024 alongwith I.A.Nos.49 &50/2024	E. D. Goa	Petition under Section 79 (b) and (f) of the Electricity Act, 2003 read with Article 9 of the Power Purchase Agreement dated 29.04.2011 between Electricity Department, Goa (ED-Goa) and Ratnagiri Gas and Power Pvt. Ltd. (RGPPL), seeking adjudication of dispute regarding RGPPL's demand of Rs. 92,38,48,877/- from ED Goa (Interlocutory applications for urgent listing and interim reliefs).
	28.	259/MP/2024	ACME	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022.
	29.	484/MP/2024	P&EDM	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003, read with Regulation 65(1) of the CERC (Conduct of Business) Regulations, 2023.
28.1.2025 Tuesday At 2.30 P.M.	30.	168/MP/2019	CGPL	Petition, under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.04.2007 and Clause 4.7 of the Competitive Bidding Guidelines and this Commission's Order dated 17.09.2018 in Petition No. 77/MP/2016.
29.1.2025 Wednesday At 10.30.A.M. Miscellaneous/ Transmission Tariff Petitions	1.	438/MP/2024	SEPL	Petition under Sections 79 (1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking this Hon'ble Commission's Power to Relax and Power to Remove Difficulty to permit the inter-se utilization and transfer of Connectivity and its associated rights between Petitioner Nos. 2 and 3(On admission)..
	2.	488/MP/2024	AP&NRL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Power Purchase Agreements dated 25.03.2011 & 19.12.2013 and CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking directions to PTC India Ltd. to refund the excess trading margin charged in contravention of the CERC Trading Regulations, 2020 along with Late Payment Surcharge (On admission).
	3.	278/MP/2024	NEEPCO	Petition under Regulation 29 (2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for approval and recovery of expenditure of Capital Spares consumed during the period from 01.04.2014 to 31.03.2019(On admission).
	4.	289/MP/2024	NEEPCO	Petition under Section 94 (1) (f) of the Electricity act, 2003 read with regulation 65, 66 and 68 of the CERC (Conduct of Business) Regulations, 2023 seeking compensation for loss of capacity charge on account of inadequate availability of fuel/gas in terms of Regulation 76 (power to relax) of the central Electricity Regulatory

			Commission (Terms and Condition of tariff) regulations, 2019 in respect of the Agartala gas-based power station (<i>On admission</i>).
5.	292/MP/2024	TSP9PL	Petition under Section 79 of the Electricity Act, 2003 and Article 17 of the power purchase agreements dated 25.11.2021 seeking declaration that change in rate of Goods and Services Tax from 5% to 12% on renewable energy equipment w.e.f. 01.10.2021 on account of amendment to Notification No. 01/2017-Central Tax (Rate) dated 28.06.2017 vide Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 amounts to a change in law event under Article 17 of the power purchase agreements and to further direct the Respondents to pay compensation alongwith carrying cost towards additional amount incurred on account of increment in of Goods and Services Tax paid by the Petitioner pursuant to notifications dated 30.09.2021 and to resituate the Petitioner to the same financial position as it would have been due continuation of Goods and Services Tax rate of 5% which was applicable till 30.09.2021 (<i>On admission</i>).
6.	294/MP/2024	ASEPL	Petition under Section 79 of Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 19.10.2020 between Avaada Sunrays Energy Private Limited and NHPC Ltd. seeking declaration that (i) change in Goods and Services Tax from 5% to 12% and 13.8%, respectively w.e.f. 01.10.2021 by way of GST Amendment Notifications dated 30.09.2021, and (ii) requirement of installation of bird diverters on overhead transmission lines in terms of the order dated 19.04.2021 issued by the Hon'ble Supreme Court in W.P. (C) No. 838 of 2019 qualifies as Change in Law events under Article 12 of the PPA and consequently, directions to NHPC Ltd. to compensate the Petitioner towards additional expenditure incurred on account of the Change in Law events along with carrying cost. (<i>On admission</i>).
7.	302/MP/2024	PKCL	Petition under Regulations 20, 25 & 27 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Regulation 26(9) of CERC (Terms and Conditions of Tariff) Regulations 2014 against order dated 4.1.2024 in Petition No.21/GT/2021 (<i>On admission</i>).
8.	147/MP/2025	SIL	Petition under Section 79 and Section 94 of the Electricity act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulation 65-68 of the CERC (Conduct of Business) Regulations, 2023 seeking issuance of appropriate order(s) / direction(s) in relation to 2x300 MW connectivity at Kurnool – III Pooling Sub-station (<i>On admission</i>) .
9.	153/MP/2025	UPPCL	Petition under Section 79(1)(f) of Electricity Act, 2003 seeking (i) quashing of supplementary invoice dated 15.11.2024 raised by NHPC Limited towards water tax (ii) directions to NHPC Limited restraining it from further raising supplementary bills for water tax upon UPPCL and uploading the same on PRAAPTI Portal and

			(iii) directions to Power Finance Corporation Limited/Grid Controller of India Limited to not regulate power with respect to UPPCL on account of default in payment of supplementary bill dated 15.11.2024 <i>(On admission)</i> .
10.	99/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Transmission System associated with Teesta (Stage-V) HEP in Eastern Region.
11.	98/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Tala Siliguri Transmission System in Eastern Region.
12.	11/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined assets under Transmission Schemes for enabling import of NER/ER surplus power by NR in Eastern Region.
13.	157/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Special Protection Scheme (SPS) for Northern Regional Grid Stage-II in the Northern Region.
14.	158/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset-I (Eastern Region) and Combined Asset-II Northern Region.
15.	155/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset consisting of Asset I: Koldam Nalagarh 400 kV D/C (Quad) line along with bays at Nalagarh Sub-station and Asset II: 400 kV line bays at Ludhiana Sub-station covered under Transmission System associated with Koldam Hydro-electric Project in the Northern Region.
16.	81/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Radial Interconnection between India (NER) and Bangladesh-Indian Portion in North-Eastern Region.
17.	36/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for LILO of Alamathy-Siperumbudur 400 kV DC line at North Chennai TPS switchyard under transmission system associated with Chennai NTPC TNEB JV TPS in Southern Region.
18.	38/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for asset under Fixed Series Compensation on 400 kV lines in Southern Region.
19.	37/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400 kV D/C Kaiga-Sirsa transmission line in Southern Region.
20.	32/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Neelmangla-

			Mysore 400 kV D/C Transmission Line along with 2 x 315 MVA, 400/220 kV ICTs at Mysore Sub-station in Southern Region.
21.	154/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for LILO of 220 kV S/C Panki-Naubasta Transmission Line at Kanpur in Northern Region.
22.	156/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Agra (POWERGRID)-Agra (UPPCL) 400 kV D/C Interconnection in Northern Region.
23.	244/MP/2021 along with I.A. No. 30/IA/2023	AREPRL	Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 seeking deferment of the operationalization date of 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Limited by Central Transmission Utility to match with the completion and commissioning of Solar Park and exemption from liability of paying transmission charges until such time on account of force majeure events (Interlocutory application for amendments of the Petition).
24	243/MP/2024 alongwith I.A.No.58/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003, seeking for quashing/ setting-aside of the bill/ invoice dated 12.03.2024 issued by the Central Transmission Utility of India Limited (CTUIL) for alleged relinquishment compensation upon the Petitioner i.e., Adani Wind Energy Kutchh One Limited, amongst other reliefs (Interlocutory application of interim directions)
25.	309/MP/2024	LAPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of the invoice dated 12.03.2024, raised by the Respondents on the Petitioner towards relinquishment charges pursuant to the order dated 08.03.2019.
26.	304/MP/2024 alongwith I.A.Nos.74 &75/2024	TPL	Petition under Section 79(1)(c) & section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited and seeking return of Bank Guarantees. account of force majeure events and seeking consequent relief thereto.
27.	348/MP/2023	ARE4L	Petition under Section 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited (SECI) alongwith the Power Purchase Agreement (PPA) dated 30.12.2022, executed in terms thereof is a nullity.
28.	242/MP/2024	ASEBOPL	Petition under Sections 79 of the Electricity Act, 2003 seeking for quashing of the 3 Bills/ Invoices dated (i) 22.03.2024; (ii) 22.03.2024 and (iii) 02.04.2024 issued by the Central Transmission Utility of India Limited (CTUIL), cumulatively of Rs. 2,62,71,559/- and for a declaration that the Petitioner has no liability

			towards payment of transmission charges corresponding to its Long-Term Open Access/ General Network Access Quantum of 600 MW
29.	216/MP/2024 alongwith I.A. No.66/2024	RSVPL	Petition under Section 79 of the Electricity Act, 2003 challenging the levy of Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (Interlocutory application for urgent listing and interim reliefs).
30.	271/MP/2024	AXPPL	Petition under Section 79(1) (c) and 79 (1) (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023. to quash the impugned Invoice dated 22.3.2024 for the Month of February 2024, impugned Invoice dated 22.3.2024 for the month of March, 2024 and impugned Invoice dated 2.4.2024 issued for the month of April, 2024 by CTUIL.
31.	409/MP/2024	SEIL	Petition under Section 79 of the Electricity Act, 2003 seeking execution / implementation of the Order dated 18.1.2024 in Petition No. 27/MP/2022.
32.	67/MP/2021 alongwith I.A.Nos.17/2021 & 30/2024	SVVPL	Petition under Sections 79(1)l, 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter-alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on the existing inter-State transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events(Interlocutory application for interim relief and amendments for the Petition)
33.	9/RP/2024	KTL	Petition for review of Order dated 31.12.2023 in Petition No. 237/MP/2021.

By order of the Commission

Sd/-
T.D. Pant
Joint Chief (Legal)
28.1.2025